

HIGH COURT OF CHHATTISGARH: BILASPUR


NOTIFICATION / ADVISORY

No. 341 /Confdl./2020
II-15-08/2004 (Pt.-B)

Bilaspur, Dated the 16th March, 2020

Concerted action to fight against the Corona virus (Covid-19), which has been declared by the World Health Organization as global pandemic is the need of the hour. In view of the nature of spreading of the disease, breaking the chain is of paramount importance. Considering the various instructions issued by the Central Government, State Government and also by the Apex Court issuing advisory as to the do's and don'ts, sensitization is essential and a proper code of conduct has to be evolved for functioning of the Courts avoiding any chance for mass gathering, besides taking such other precautionary measures for ensuring cleanliness and hygiene. It is all the more necessary in view of the request made from the part of the High Court Bar Association as well. In the said circumstances, Hon'ble the Chief Justice and Hon'ble Judges of this High Court have been pleased to issue the following advisory for the High Court to be followed until further orders:-

1. The function of the High Court shall be restricted to the extremely urgent matters, namely, where prayer for interim relief/stay or for grant of bail has been made on the ground of some acute emergency; with such number of Benches as may be found appropriate.
2. No person except Lawyers or the parties in person who are going to act in the matter either for making arguments or for making other oral submissions, shall be permitted in the Court rooms.
3. The Registrar General shall make official request to the Health Department of the State Government for arranging Thermal Scanners (Temperature Guns) with required operational staff at the entrance of the High Court. Entry to the High Court shall be permitted only after temperature check of the entrant. In case any person is found having high body temperature, then necessary steps be taken for further medical examination forthwith.
4. Sanitization of the High Court premises shall be done on daily basis.
5. No function or any other event attracting crowd is to be permitted/held/conducted in the Court complex till further orders.

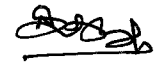

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6. Sanitizers should be provided in adequate numbers at all needed places in the High Court, including at the entry gate and different sections of the High Court.
7. The High Court administration is to ensure that all the canteens which are being operated within the premises are kept in properly clean and sanitized condition.
8. The State Government may be requested to take emergent steps for upgrading and fully equipping the existing Dispensary attached to the High Court by making available sufficient number of Doctors and staff with all necessary arrangements to deal with the present situation.
9. The entry of any foreign national in the High Court is strictly restricted till further orders.
10. The Registrar General shall ensure all the necessary arrangements in terms of the above directions from the concerned Department of the State Government, forthwith.
11. For the benefit of the members of the Bar and litigants, the advisory be given wide publicity through print, electronic and social media.
12. The Registrar General is directed to publicize the advisory both in English and in Hindi language.

BY ORDER OF THE HIGH COURT

 16.03.2020
(NEELAM CHAND SANKHLA)
REGISTRAR GENERAL

Endt. No. 342 /Confdl./2020 Bilaspur, Dated the 16th March, 2020
II-15-08/2004 (Pt.-B)

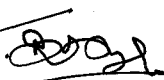
- (1) Deputy Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (2) Private Secretary to Hon'ble Shri Justice Prashant Kumar Mishra, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (3) Private Secretary to Hon'ble Shri Justice Manindra Mohan Shrivastava, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (4) Private Secretary to Hon'ble Shri Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (5) Private Secretary to Hon'ble Shri Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (6) Private Secretary to Hon'ble Shri Justice P. Sam Koshy, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (7) Private Secretary to Hon'ble Shri Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.

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- (8) Private Secretary to Hon'ble Shri Justice Rajendra Chandra Singh Samant, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (9) Private Secretary to Hon'ble Shri Justice Sharad Kumar Gupta, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (10) Private Secretary to Hon'ble Shri Justice Ram Prasanna Sharma, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (11) Private Secretary to Hon'ble Shri Justice Arvind Singh Chandel, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (12) Private Secretary to Hon'ble Shri Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (13) Private Secretary to Hon'ble Shri Justice Gautam Chourdiya, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (14) Private Secretary to Hon'ble Mrs. Justice Vimla Singh Kapoor, High Court of Chhattisgarh, Bilaspur for information of her Ladyship.
- (15) Private Secretary to Hon'ble Mrs. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur for information of her Ladyship.
- (16) Private Secretary to Registrar General, High Court of Chhattisgarh, Bilaspur for information.
- (17) Registrar (Vigilance/ I. & E./ Judicial/ S. & A. Cell), High Court of Chhattisgarh, Bilaspur for information and compliance.
- (18) Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information and compliance.
- (19) Principal Secretary, Government of Chhattisgarh, Law & Legislative Affairs Department, Mahanadi Bhawan (Capital Complex), Mantralaya, Atal Nagar, Nava Raipur for information and compliance.
- (20) Principal Secretary, Government of Chhattisgarh, Department of Health, Family Welfare and Medical Education, Mahanadi Bhawan (Capital Complex), Mantralaya, Atal Nagar, Nava Raipur for information and compliance.
- (21) Additional Registrar (Admn./ D.E./ Judicial), High Court of Chhattisgarh, Bilaspur for information and compliance.
- (22) Officer on Special Duty-cum-Central Project Coordinator, E-Courts Mission Mode Project, High Court of Chhattisgarh, Bilaspur for information and compliance.
- (23) Secretary, High Court Legal Services Committee, High Court of Chhattisgarh, Bilaspur for information and compliance.
- (24) Advocate General, High Court of Chhattisgarh, Bilaspur for information.
- (25) President, Chhattisgarh High Court Bar Association, High Court Campus, Bilaspur.
- (26) Chairman, State Bar Council of Chhattisgarh, High Court Campus, Bilaspur.
- (27) Assistant Solicitor General of India, High Court Campus, Bilaspur.
- (28) Accounts Officer, High Court of Chhattisgarh, Bilaspur for information and compliance.
- (29) Deputy Registrar (Confidential/Vigilance and I. & E./ Works/Mediation/ Writ/ Dispatch/ Paybill), High Court of Chhattisgarh, Bilaspur for information and compliance.
- (30) Assistant Registrar/Section Officer/In-charge, Accounts/ Budget/ Checker/ Complaint/ District Establishment/ I. & E./ Juvenile Justice Cell/ Pension / Protocol/ Record Room (Admn.)/ O/o R.G./ S. & A. Cell/Vigilance/Works/ Civil/ Criminal/ Writ/Central Filing/ Cause List/ S.W./ Elimination Cell/ Paper Book/ Library/ Lawzima/ Supreme Court Sections High Court of Chhattisgarh, Bilaspur for information and compliance.

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- (31) In-charge, NIC High Court Computer Cell, High Court of Chhattisgarh, Bilaspur with a direction to upload this order in the official web-site of this High Court.
- (32) The Superintendent of Police, Bilaspur for information and compliance.
- (33) The Deputy Superintendent of Police, High Court Security, High Court Premises, Bilaspur for information and compliance.



14.03.2020

(NEELAM CHAND SANKHLA)
REGISTRAR GENERAL